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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1102 of 1993

DATE OF JUDGMENT: 8th September, 1993.

BETWEEN:

Mr. Md. Nazimuddin .. Applicant

AND

1. The Telecom District Engineer,
Department of Telecommunications,
Karimnagar-4 505001.
2. The Sub Divisional Officer,
Telecom Sub Division,
Jagtial,
Karimnagar District, AP. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. P.Naveen Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman)

The applicant pleads that he worked for a total period of 2246 days during the period from 8.5.1986 to 30.6.1992 under the control of the Assistant Engineer, Microwave Maintenance, Karimnagar and by the proceedings dated 5.6.1992, the 1st respondent transferred him to Jagtial to work under the control of the 2nd respondent and he worked for 381 days under the 2nd respondent from 16.7.1992 to 31.7.1993. This OA was filed

contd....

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praying for a direction to the respondents to regularise his services in Group 'D' post with effect from 8.5.1986 with all consequential benefits. It is stated for the applicant that he submitted a representation on 1.10.1992 to the 1st respondent through the 2nd respondent and the same is not yet disposed of.

2. In the circumstances, this OA can be disposed of at the admission stage by giving a direction to the 1st respondent to decide on the basis of the representation dated 1.10.1992 of the applicant within three months from the date of receipt of this order. No costs.

(Dictated in the open Court).

P.J.L
(P.T.THIRUVENGADAM)
MEMBER (ADMN.)

V.N.R
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 8th September, 1993.

vsn

8/9/93
Deputy Registrar (J)

To

1. The Telecom District Engineer,
Department of Telecommunications, Karimnagar-1.
2. The Sub-Divisional Officer, Telecom Sub Division,
Tagital, Karimnagar Dist. A.P.,
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.v.Ramana, Addl. CGSC.CAT.Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 8 -9 -1993

CRDR/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 1102/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No crdr as to costs.

23/9/93
23 SEP 1993
M.L.

pvm